

**GOVERNMENT OF INDIA  
MINISTRY OF CORPORATE AFFAIRS**

**RAJYA SABHA  
UNSTARRED QUESTION NO. 675  
ANSWERED ON MONDAY, THE 4<sup>TH</sup> MARCH, 2013**

**MONITORING OF PAY PACKAGES IN MEDIA COMPANIES**

**QUESTION**

675. DR. V.MAITREYAN:

Will the Minister of CORPORATE AFFAIRS be pleased to state:

- (a) whether Government is aware of and monitoring the abnormal pay packages amounting to crores of rupees being given by various TV media network / film distribution companies to their directors / producers / artistes involving film production, owning the satellite and telecast rights;
- (b) if so, the details thereof;
- (c) whether Government has any idea to regulate these abnormal packages; and
- (d) if so, the details thereof?

**ANSWER**

THE MINISTER OF STATE  
(INDEPENDENT CHARGE)  
IN THE MINISTRY OF CORPORATE AFFAIRS

(SHRI SACHIN PILOT)

(a) to (d) : Under section 198 of the Companies Act, 1956, the total managerial remuneration to be paid to a Board level managerial personnel of any Public company and subsidiary of any such Public company with only one Managing Director / Whole Time Director can be upto 5% of its net profit. Where the company has more than one Managing Director / Whole Time Director, the limit of remuneration is 10% of the net profit. Such companies can not pay remuneration higher than the prescribed ceiling to these personnel without the approval of the Central Government. These limits apply to all public companies irrespective of the nature of their business. For other personnel, no ceiling on remuneration is provided under the law.

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